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3	Bihar		•	Champuran, Saharsa, Madhepura, Purnea, Katihar, Sarem, Muzaffurpur, Sitamarhi, Durbunga, Madhubani, Rene'ii, Gumla, Dehardaga, Palam'u, Dumka, Godda, Deoghar and Sahabaganj.
4	Maharashtra		•	Aurangabad, Jalana, Auravati, Wardha, Buldana, Satara and Dule.
5	Gujarat	•		Bharuch.
٠6	West Bengal		•	Malda, Cooch-B har, West Dinajpur, Darjorling and Jalpaiguri.
· 7	Haryana .			Ambala.
8	Punjab .	That is a second of the second		Gurudaspur, Ropar and Hoshi apur.
.9	Chandigarh		•	Chandigarh.
10	Himachal Pro	adesh • • •		Entire State.
11	Jammu and	Kashmir.	-•	Entire State.
12	Manipur .			Entire State.
13	Nigaland		•	Entire State.
14	Arunachal Pa	radesh	•	Entire State.
15	Sikkim .			Entire State.
16	Mizoram .			Entire State.

12 Noon

PAPERS LAID ON THE TABLE

Notification of the Ministry of Finance (Department of Revenue) Under Customs Act and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. D. GADHVI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962, together with explanatory memoranda on the Notifications:—

(i) G.S.R. Nos. 751(E) to 759(E), dated the 13th May, 1986 superseding Notification Nos. 186-Customs to 194-Customs, dated the 1st March, 1986 under which auxiliary duty of customs on goods falling under First Schedule to the Customs Tariff Act, 1975 (51 of 1975), was lavied under

the provisions of the Finance Bill, 1986 and reissuing the same Notifications subsequent to the enactment of the Finance Act, 1986 (23 of 1986) on 13th May, 1986.

(ii) G.S.R. No. 903(E) dated the 24th June, 1986, amending Notification No. 276/85-Customs dated the 28th August, 1985, so as to provide for exemption from additional duty of Customs on Polyester fibre suplied to the handloom sector for the manufacture of low-price fabrics under a duly approved programme.

[Placed in Library. See No. LT—2772/86 or (i) and (ii)]

Notifications of the Ministry of Finance (Department of Revenue) regarding excise duty and related papers

SHRI B. D. GADHVI: Sir, I also beg to lay:

(i) A copy each in (English and Hindi) of the following Notifications